

Annexure 1
Joister Infoserve Private limited
Date of Commencement of CIRP 21.05.2024
List of Creditors as on 13.12.2024

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest*	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	HDFC Bank Ltd.	27.06.2024	₹ 9,84,43,632	₹ 9,83,21,449	Financial Creditor	₹ 9,83,21,449	₹ 9,83,21,449	No	100.00%	-	-	₹ 1,22,182	₹ 0	
1	Total		₹ 9,84,43,632	₹ 9,83,21,449		₹ 9,83,21,449	₹ 9,83,21,449		100.00%	₹ 0.00	₹ 0.00	₹ 1,22,182	₹ 0	Refer Note 5

Notes :

1. As per Regulation 14 of IBC 2016-
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. All claims have been provisionally admitted on the basis of submitted proof by claimants and claims shall be further verified on the basis of availability of records / books of the corporate Debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.

3. Status of column with respect to "amount of claim under verification" may change after books of corporate debtor are made available /receipt of required proofs from claimant/ other sources; as soon as may be practicable and when IRP / RP comes across additional information warranting such revision. The CoC may undergo change subject to the verification and collation of claims which is continuing.

4. As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

5. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

6. Details of Security Interest

<p>1 Primary Security</p> <p>2 Collateral Security</p> <p>3 Personal Guarantee</p>	<p>For CC & Term loans</p> <p>For auto loan</p>	<p>First charge on :</p> <p>1. All the stock in trade including raw material, finished goods, goods in processing and any other goods, movable assets</p> <p>2. All book debts, amounts receivable, monies receivable, claims & bills</p> <p>Hypothecation of Jaguar XE MH02EV1555 & BMW 320D (LCI) MH02EU9090</p> <p>Gala no 136, Shiv Shakti industrial estate, Andheri , Mumbai owned by Director Nikunj Kampani</p> <p>Bungalow no 2A, Sureshwari Villas Complex, Borivali West owned by directors Mr. Nikunj Kampani & Mrs. Manisha Kampani</p> <p>Flat No 702, Timber Green Park, Dahisar, East, Mumbai owned by Director Nikunj Kampani</p> <p>Mr. Nikunj Kampani & Mrs. Manisha Kampani (members of Suspended Board of Directors)</p>
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Garima Diggwal
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Joister Infoserve Private Limited
Regn. No. . IBBI/PA-001/IP-P-02018/2020-2021/13158
AFA No: AA1/13158/02/300625/107151 valid upto 30.06.2025

